

ITEM NO.802

COURT NO.4

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATIONDiary No(s). 13992/2023

(Arising out of impugned final judgment and order dated 20-07-2012 in C.A. No.3401/2003 passed by the Supreme Court of India)

SUPREME COURT BAR ASSOCIATION . Petitioner(s)

VERSUS

B.D. KAUSHIK Respondent(s)

Date : 06-05-2024 This MA was mentioned today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For appearing
Parties

Dr. Adish C. Aggarwala, SrAdv.
Mr. Jayant Bhushan, Sr.Adv.
Mr. Arijit Prasad, Sr.Adv.
Mr. Dinesh Kumar Goswami, Sr.Adv.
Mr. S.Wasim Ahmed Qadri, Sr.Adv.
Mr. A.K. Sinha, Sr.Adv.

Mr. P.H. Parekh, Sr.Adv.
Ms. Kumud Lata Das, AOR
Mr. Aman Anand, Adv.
Ms. Pooja Rathore, Adv.
Ms. Rubina Jawed, Adv.
Ms. Akansha Kohli, Adv.
Ms. Savitri Pandey, Adv.
Ms. Annwasha Dev, Adv.

Mrs. Yugandhara Pawar Jha, AOR

Mr. Arun Kumar, Adv.
Mr. Birendra Kumar, Adv.
Mr. Parmanand Pandey, AOR

Mr. Milind Kumar, AOR

Mr. Shivaji M. Jadhav, AOR

Mr. Dinesh Kumar Garg, AOR

Dr. Vivek Sharma, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. On an oral mentioning being made by the office bearers of the Supreme Court Bar Association (SCBA) led by S/Shri Jayant Bhushan, Adish C.Aggarwala, learned Senior Counsel(s), and after hearing various other senior members/members of the SCBA, who are present in Court, it is clarified that the interim order dated 02.05.2024, is on an experimental basis as a pilot project. The difficulties, if any, to be experienced by the SCBA, in giving effect to the reforms introduced through that order, will be brought on record and will be considered along with other reforms that may be suggested by the SCBA.

2. Dr. Adish C.Aggarwla, learned Senior Advocate and the President of the SCBA, after consultation with the other office bearers of the Bar, who are present in Court, states at the bar that the meeting of the General Body, which was convened for tomorrow i.e. 07.05.2024, stands cancelled. The other members of the SCBA, who too are present here, do not have any objection against cancellation of the tomorrow's meeting.

3. It is, however, clarified that the Annual General Meeting of the SCBA shall be held on the date when the elections are scheduled to be held on 16.05.2024, and the said meeting shall be convened by the present Secretary of the SCBA, in accordance with Rule 21 of the SCBA Rules.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)